



**The Assam Tax On Luxuris (Hotels And Lodging Houses) (Amendment) Act,  
2004**

Act 25 of 2004

**Keyword(s):**

**Amendment appended: 11 of 2008**

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## ASSAM ACT NO. XXV OF 2004

(Received the assent of the Governor on 28th December, 2004)

THE ASSAM TAX ON LUXURIES (HOTELS AND LODGING HOUSES)  
(AMENDMENT) ACT, 2004AN  
ACTAmendment of  
section 3.

further to amend the Assam Tax On Luxuries (Hotels and Lodging Houses) Act, 1989:

## Preamble.

Whereas it is expedient further to amend the Assam Tax On Luxuries (Hotels and Lodging Houses) Act, 1989, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act V of  
1989.

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:-

Short title, extent  
and commence-  
ment.

1.(1) This Act may be called the Assam Tax On Luxuries (Hotels and Lodging Houses) (Amendment) Act, 2004.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of  
section 2.

2. In the principal Act, in section 2,-

(i) in clause (5), for the existing provisions, the following shall be substituted, namely:-

“(5) “hotel” means a house which visitors or other person hire for lodging or for other purpose for a night or more and includes a lodging house, an inn, a public house or a building or part of a building where accommodation is provided by way of business, excluding students’ hostel and residential house, building or part of a building let out on monthly rents.”;

(ii) for clause (7), the following shall be substituted, namely:-

“(7) “luxury provided in a hotel” means accommodation and other services provided in a hotel for charges, including the charges for air conditioning, telephone, televisions, radio, music, entertainment, extra beds and the like but does not include the supply of food and drinks where such supply is separately charged for.”;

(iii) after clause (16), a new clause (17) shall be inserted, namely:-

Insertion of new  
section 3A.“Liability of  
marginal hotelier  
to pay taxAmendment of  
section 15.GUWAHATI- Printed  
Assam, G

"(17) 'marginal hotelier' means, a hotelier who owns the hotel having not more than ten rooms and the charge for luxury provided in such room is less than two hundred rupees per day per room."

Amendment of section 3.

3.(i) In the principal Act, in section 3, in sub-section (2), for the existing clauses (a), (b) and (c), the following shall be substituted, namely:-

|  |   |
|--|---|
| "(a) where the charge for luxury provided in a hotel is not more than two hundred rupees per day per room. | Five per centum of such turnover of receipts. |
|--|---|

|   |  |
|---|--|
| (b) where the charge for luxury provided in a hotel is more than two hundred rupees but does not exceed five hundred rupees per day per room. | Ten per centum of such turnover of receipts. |
|---|--|

|   |   |
|---|---|
| (c) where the charge for luxury provided in a hotel exceeds five hundred rupees per day per room. | Fifteen per centum of such turnover of receipts." |
|---|---|

(ii) in the principal Act, in section 3, in sub-section (2), clause (d), appearing before the existing proviso shall be omitted;

(iii) in the principal Act, in sub-section (6), for the words and figures and brackets "The Assam Sales Tax Act, 1947 (Assam Act XVII of 1947)", the words and figures and brackets "the Assam General Sales Tax Act, 1993 (Assam Act XII of 1993)" shall be substituted.

Insertion of new section 3A.

4. In the principal Act, after section 3, a new section 3A shall be inserted, namely:-

"Liability of marginal hotelier to pay tax

3A. Subject to the provisions of this Act and the rules made thereunder, the marginal hotelier may opt for lump-sum payment of tax in lieu of amount of tax payable on the turnover of receipts of such hotelier, not exceeding Rs.500/- per room per year, as the State Government may, by notification in the Official Gazette, fix in this behalf."

Amendment of section 15.

5. In the principal Act, in section 15, in sub-section (1), in clause (b), in sub-clause (B), for the words and figure and brackets "sub-clause (ii) of clause (a)", the following shall be substituted, namely:-

"sub-clause (iii) of clause (a)".

M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.



# THE ASSAM GAZETTE

অসাধাৰণ

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 8th April, 2008

No. LGL.72/2004/78.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XI OF 2008  
(Received the assent of the Governor on 5th April, 2008)  
**THE ASSAM TAX ON LUXURIES (HOTELS AND LODGING HOUSES)  
(AMENDMENT) ACT, 2008**

AN

ACT

further to amend the Assam Tax On Luxuries (Hotels and Lodging Houses) Act, 1989.

Preamble.

Whereas it is expedient further to amend the Assam Tax On Luxuries (Hotels and Lodging Houses) Act, 1989, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act V of  
1989.

It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:-

Short title, extent  
and commence-  
ment.

- 1.(1) This Act may be called the Assam Tax On Luxuries (Hotels and Lodging Houses) (Amendment) Act, 2008.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 16.

2. In the principal Act, in section 16,—
- (i) in sub-section (2), for the words and punctuation mark commas “first pay into Government treasury, in the prescribed manner,” appearing between the words “shall” and “whole”, the words “pay into Government account in such manner as may be prescribed,” shall be substituted;
  - (ii) in sub-section (3), for the words “first pay into a Government treasury”, appearing between the word “shall” and “the extra amount”, the words “pay into Government account in such manner as may be prescribed” shall be substituted;
  - (iii) in sub-section (4), in the portion appearing after clause (c),—
    - (i) in between the words “paid” and “by the hotelier”, the words “into Government account in such manner as may be prescribed” shall be inserted;
    - (ii) the words “into a Government treasury” shall be omitted.

**MOHD. A. HAQUE,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur.